

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

104. IA/1524/2024 C.P. (IB)/1088(MB)2020

**IN THE MATTER OF**

Punjab National Bank International Limited ... Petitioner

Vs

Topsgrup Services And Solutions Limited ... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 04.04.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Liquidator: Adv. Niyati Merchant (PH)

For the Respondent:

---

**ORDER**

**IA/1524/2024**- Ld. Counsel for the Applicant submits that the present IA has already become infructuous. Hence, the same be disposed of as such. In view of the request made, IA is **disposed of** as having been rendered infructuous.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

210. IA/457/2022 IA/735/2022 IA/294/2024 C.P. (IB)/1088(MB)2020

**IN THE MATTER OF**

Punjab National Bank International Limited

... Petitioner

Vs

Topsgrup Services And Solutions Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 04.04.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Liquidator:

Adv. Niyati Merchant (PH)

For the Appellant (IA/294/2024):

Mr. Aditya Mehta (VC)

For the Respondent IA/735/2022:

Adv. M. S. Bhardwaj (R1), Adv. Deepak Saxena, R4 (VC)

I/A 457/2022:

Adv Akshita Koolwal (R3) (VC)

---

**ORDER**

**IA 457 of 2022**- There is no appearance on behalf of Respondents. Respondent No. 3 has already filed the reply. In view of the constant absence of Respondent No. 1 and 2, they are directed to be proceeded *ex-parte*.

**IA 735 of 2022**- Adv. Deepak Saxena appearing on behalf of Counsel for Respondent No. 4 prays for a short adjournment to file the reply. Allowed as prayed for. Let the reply be filed before the next date of hearing by serving an advance copy on the Counsel opposite. Despite service, none appeared on behalf of Respondent No. 3. The Respondent No. 3 is directed to be proceeded *ex-parte*.

**IA 294 of 2024**- Counsel for Respondent prays for a short adjournment to file the reply. Allowed as prayed for. Let the reply be filed before the next date of hearing by serving an advance copy on the Counsel opposite.

**Adjourned all the IAs to 30.04.2024** for arguments.

Sd/-  
MADHU SINHA  
Member(Technical)  
/Ziyaul/

Sd/-  
REETA KOHLI  
Member(Judicial)